

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr. Revision No.425 of 2020**

Mahavir Mandal ..... **Petitioner**

**Versus**

The State of Jharkhand & Anr. .... **Opp. Parties**

**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

For the Petitioner : Mr. Mithilesh Singh, Advocate  
For the State : Mr. J. Pandey, A.P.P

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

**05/Dated: 07<sup>th</sup> September, 2021**

1. Two weeks' time, as prayed for, is granted to the learned counsel for the petitioner for removing the defects, as pointed out by the office.
2. Learned A.P.P is present.

**(Rajesh Kumar, J.)**

Chandan/-